

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 12.7.2000

OA 158/2000

Dr.N.P.Singh, Principal Scientist in CSWRI, Avika Nagar.

... Applicant

Versus

1. Union of India through Secretary, ICAR, Krishi Bhawan, New Delhi.
2. Director Vigilance, ICAR, Krishi Bhawan, New Delhi.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MF.S.BAPU, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Shiv Kumar

For the Respondents

... Mr.V.S.Gurjar

O R D E R

PER HON'BLE MF.S.F.AGARWAL, JUDICIAL MEMBER

In this OA filed u/s 19 of the Administrative Tribunals Act, the applicant makes a prayer to quash the impugned charge-sheet dated 26.4.93 and to direct the respondents to finalise the disciplinary proceedings pending against him within a reasonable period.

2. Admittedly, the charge-sheet appears to have been issued to the applicant on 26.4.93 and the inquiry officer in this case was appointed on 29.9.97 and the inquiry is still pending. We have perused the averments made by the applicant in this OA and we do not find any basis to quash the impugned charge-sheet dated 26.4.93. However, the grounds taken by the applicant in this OA can be taken by him before the inquiry officer. In view of the submissions made by the applicant in this OA, we are of the considered opinion that necessary direction must be given to the respondents to complete the inquiry within a reasonable period.

3. We, therefore, allow this OA in part and direct the respondents to finalise the disciplinary proceedings pending against the applicant within six months from the date of receipt of a copy of this order. The applicant is also directed to co-operate in the inquiry proceedings.

4. With the above directions, this OA stands disposed of at the stage of admission.

(S.BAPU)
MEMBER (A)

(S.K.AGARWAL)
MEMBER (J)